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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 2568/2003

This the 2nd day of August, 2004

HON'BLE SH. SHANKER RAJU, MEMBER (J)
HON'BLE SH. S.A.SINGH, MEMBER (A)

1. All India P&T Accounts and Finance,
Service Officers Association, Delhi Circle,
B-4/138 Sector 8 Rohini, Delhi 110085.
Though Circle Secretary, Delhi
Shri V.P.Bhardwaj.
2. Shri Brij Mohan Sachdeva,
Son of Late Shri H.R.Sachdeva,
Resident of T72 A Uttam Nagar
New Delhi-110059.
Working as AO, aged 46.Applicants.
(By advocate: Shri Arun Bhardwaj)

Versus

1. Union of India through its Secretary,
Department of Telecommunications,
Sanchar Bhawan, 20, Ashoka Road,
New Delhi-110001.
2. The Secretary,
Department of Personnel & Training,
Government of India, North Block,
New Delhi-110001.
3. The Secretary,
Department of Pension & Pensioners' Welfare,
Government of India, Lok Nayak Bhawan,
New Delhi-110003.
4. Bharat Sanchar Nigam Limited,
through its Chairman-cum-Managing Director,
Statesman House,
New Delhi-110001.
5. Mananagar Telephone Nigam Limited,
through its
Chairman-cum-Managing Director,
Jeevan Bharti Building,
Connaught Circus,
New Delhi-110001.Respondents.
(By Advocate: Shri M.M.Sudan and
Shri Satish Kumar for Sh.V.K.Rao)

O_R_D_E_R_(ORAL)

By Shri Shanker Raju:

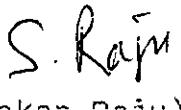
Applicants are aggrieved by non-grant of the pay scale to them. Impugned orders have been kept in abeyance by the Tribunal. In this case (OA 2568/2003), as transpired from the reply, respondents are considering the case of the applicants and would take a final decision.

(2)

2. We dispose of this OA with the direction to the respondents to take a decision within four months from the date of receipt of a copy of this order. Till then, operation of the impugned orders shall remain stayed and no adverse action shall be taken against the applicants in so far as their service conditions are concerned. No costs.


(S.A. Singh)

Member(A)


(Shanker Raju)

Member(J)

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